

S.No.7

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
02-07-2024 AT 10:30 AM**

**CP(IB) No. 301/9/HDB/2020**

**AND**

**IA (IBC) 518/2024 in CP(IB) No. 301/9/HDB/2020**

u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

**CYMK Inks LLP**

**...Operational Creditor**

**AND**

**Lotus Poly-Packs Pvt Ltd**

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 518/2024**

Mr Zitendar Rao, erstwhile Resolution Professional present physically.

Learned proxy Counsel for Respondent No.2 present physically and stated that the second respondent/ COC Member has paid the bank share as claimed by the Resolution Professional.

Resolution Professional also filed the receipt of the memo.

Memo is recorded. accordingly, **this application is closed.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**